

ITEM NO.7 Court 6 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 10581/2021

(Arising out of impugned final judgment and order dated 04-12-2019 in WP(C) No. 13147/2018 passed by the High Court Of Delhi At New Delhi)

UNION PUBLIC SERVICE COMMISSION

Petitioner(s)

VERSUS

AVTAR SINGH ARORA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.148550/2021-CONDONATION OF DELAY IN FILING and IA No.148551/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-12-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Naresh Kaushik, Adv.
Mr. Vardhman Kaushik , AOR
Ms. Lalitha Kaushik, Adv.
Mr. Manoj Joshi, Adv.
Mr. Nishant Gautam, Adv.
Mr. Dhruv Joshi, Adv.
Mr. Anand Singh, Adv.
Mr. Yogesh Yadav, Adv.
Mr. B. Purushottama Reddy, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We are not inclined to interfere with the impugned order.

The special leave petition is, accordingly, dismissed.

Pending application stands disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)